## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1782 ANSWERED ON:16.12.2013 CONNIVANCE OF LABOUR INSPECTORS WITH OFFENDERS Alagiri Shri S. ;Rama Devi Smt. ;Singh Shri Sushil Kumar

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the implementation of labour laws has not been successful due to connivance of labour inspectors and labour enforcement officers with the offenders;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government is considering to review the functioning of labour inspectors and if not, the details of mechanism to ascertain any possible relations between the labour inspectors/ officers and offenders of various labour laws;

(d) the number of inspections conducted during the last three years and the current year and the manner in which these inspections have been undertaken; and

(e) the status of prosecution and action taken against violators including enforcement officers in such cases during the last three years and the current year and the steps taken by the Government to enforce labour laws in an effective and strict manner?

## Answer

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a): No, Madam.

(b): Does not arise.

(c) to (e): A Statement is attached.

Statement in reply to Parts (c) to (e) Lok Sabha Unstarred Question No.1782 for answer on 16-12-2013.

The Government has constituted an Inspectorate under the Chief Labour Commissioner (Central) whose primary responsibility is to enforce various Labour Laws under the Central Sphere through the field officers.

The Government has also devised an elaborate mechanism to check any possible connivance between the Labour Inspectors/ Officers and offenders of Labour Laws. The Regional Heads also get information about their officers who visit the establishments for inspections by interacting with the union leaders, workers and the representatives of the management during their visit/check inspections.

There is also a provision of making Check Inspections by the Senior Officers with a view to ensure better compliance of the Labour Laws. These Check Inspections are conducted by Assistant Labour Commissioners (Central)/Regional Labour Commissioners (Central) without the knowledge of or intimation of the Labour Enforcement Officers (Central)/Assistant Labour Commissioners (Central) concerned and the employer. In addition to the above, Crash Inspections programmes are also conducted by a team of officers having other jurisdictional area than the area to be inspected at the orders of the Regional Head.

The details of number of inspections conducted, prosecutions Launched, number of irregularities detected and number of convictions under Various Labour Laws for the years 2010-11, 2011-12, 2012-13 and the current year (upto September, 2013) is enclosed as Annexure-A. The status of prosecutions and number of convictions against such violators is also indicated in the Annexure.